Attack on women

2444. DR. T.N. SEEMA:

SHRI DHIRAJ PRASAD SAHU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Women (NCW) had received several complaints on alleged attacks on women /girls in the past six months from different parts of country, if so, the details thereof, State-wise and the action taken thereon;
- (b) whether many such matters are pending since a long time and the NCW has been slow in taking actions against the offenders involved in attacks against women and girls, if so, the reasons therefor, and
- (c) if not, the complete details of the complaints received, reports submitted and the offenders punished in last three years and the current year?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (c) The National Commission for Women (NCW) receives complaints from all over the country which are registered under various categories that include 'Acid Attack', 'Attempt to Murder', 'Attempt to Rape', 'Caste, Community based Violence', 'Domestic Violence' and 'Rape'. The details of complaints received by NCW under the above mentioned categories in the past six months, State/ UT-wise is given in Statement (See below).

The Commission handles various types of complaints expeditiously as per its mandate.

The Commission does not have the mandate for awarding punishment to the offenders and has only power to look into complaints relating to deprivation of women's rights and make recommendations to appropriate authorities for taking action under extant provisions of the law. The details of complaints received in the categories of 'Acid Attack', 'Attempt to Murder', 'Attempt to Rape', 'Caste, Community based Violence', 'Domestic Violence' and 'Rape' in the last three years and the current year and their disposal is as under:

| Sl.No. | Category | 2011 | 2012 | 2013 | 2014 | Total |
|--------|-------------------|------|------|------|------|-------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Acid Attack | 4 | 11 | 14 | 10 | 39 |
| 2. | Attempt to Murder | 8 | 21 | 84 | 45 | 158 |
| 3. | Attempt to Rape | 236 | 202 | 392 | 308 | 1138 |

| [RAJYA SABHA] | Unstarred Questions |
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|---------------|---------------------|

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|----|---------------------------------|------|------|------|------|--------|
| 4. | Caste, Community based violence | 332 | 454 | 269 | 195 | 1250 |
| 5. | Domestic Violence | 3842 | 4007 | 2946 | 2496 | 13291 |
| 6. | Rape | 621 | 634 | 939 | 683 | 2877 |
| | Total | | | | | 18,753 |

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Out of 18753 complaints received, Action Taken Report (ATR) sought in 14,539 cases. Out of 18,753 cases, 4291 closed on account of being where complaints are not within Commission's mandate, where complaints have been sub-judiced, where ATR have been received and where complaints have been transferred to other authorities.

Number of complaints of Acid Attack, Attempt to Murder, Attempt to Rape, Caste and Community based Violence, Domestic Violence and Rape registered in NCW during the last 6 months State/UT-wise

Statement

| S1. No. | State | Acid Attack | Attempt To Murder | Attempt To Rape | Caste, Community based Violence | Domestic Violence | Rape | Total |
|------------|-----------------------------------|----------------|-------------------------|--------------------|--|----------------------|------|-------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1. | Andaman and Nicobar Islands | - | - | - | - | - | - | - |
| 2. | Andhra Pradesh | - | 3 | 1 | 1 | 29 | 3 | 37 |
| 3. | Arunachal Pradesh | - | - | - | - | - | - | - |
| 4. | Assam | - | 2 | - | - | 6 | 1 | 9 |
| 5. | Bihar | 1 | 8 | 3 | 4 | 74 | 15 | 105 |
| 6. | Chandigarh | 1 | - | - | - | 6 | 1 | 8 |
| 7. | Chhattisgarh | - | 1 | - | 1 | 11 | 3 | 16 |
| 8. | Dadra and Nagar Haveli | - | - | - | - | - | - | - |
| 9. | Daman & Diu | - | - | - | - | - | - | - |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----|----------------------|----|-----|-----|-----|-------|-----|-------|
| 10. | Delhi | - | 21 | 11 | 24 | 494 | 38 | 588 |
| 11. | Goa | - | - | - | - | 1 | - | 1 |
| 12. | Gujarat | 2 | 2 | 1 | 1 | 22 | 1 | 29 |
| 13. | Haryana | - | 9 | 15 | 10 | 123 | 37 | 194 |
| 14. | Himachal Pradesh | - | 3 | - | - | 9 | - | 12 |
| 15. | Jammu and Kashmir | - | - | - | - | 2 | - | 2 |
| 16. | Jharkhand | - | 1 | - | 2 | 26 | 7 | 36 |
| 17. | Karnataka | 1 | 1 | 1 | 2 | 34 | 2 | 41 |
| 18. | Kerala | - | 3 | - | - | 5 | - | 8 |
| 19. | Lakshadweep | - | - | - | - | - | - | - |
| 20. | Madhya Pradesh | - | 7 | 5 | 9 | 95 | 28 | 144 |
| 21. | Maharashtra | 1 | 5 | 2 | 11 | 123 | 16 | 158 |
| 22. | Manipur | - | - | - | - | 1 | - | 1 |
| 23. | Meghalaya | - | - | - | - | 2 | - | 2 |
| 24. | Mizoram | - | - | - | - | - | - | - |
| 25. | Nagaland | - | - | - | - | - | - | - |
| 26. | Odisha | - | 6 | - | - | 8 | 4 | 18 |
| 27. | Puduicherry | - | - | - | - | 1 | - | 1 |
| 28. | Punjab | 1 | 1 | 1 | 2 | 34 | 3 | 42 |
| 29. | Rajasthan | 3 | 5 | 13 | 9 | 107 | 40 | 177 |
| 30. | Sikkim | - | - | - | - | - | - | - |
| 31. | Tamil Nadu | - | 11 | 1 | 2 | 33 | 3 | 50 |
| 32. | Telangana | - | - | - | - | - | - | - |
| 33. | Tripura | - | - | - | - | - | - | - |
| 34. | Uttar Pradesh | 12 | 42 | 206 | 123 | 1,316 | 380 | 2,079 |
| 35. | Uttarakhand | - | 1 | 1 | 1 | 40 | 10 | 53 |
| 36. | West Bengal | - | 8 | 1 | 2 | 42 | 4 | 57 |
| | Total | 22 | 140 | 262 | 204 | 2,644 | 596 | 3,868 |

| [RAJYA SABHA] | Unstarred Question |
|---------------|--------------------|
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| Cases in which Action Taken Report Sought | 3,067 |
|--|------------------|
| Cases in which other action taken <i>viz</i> Seeking detailed particulars, Hearings conducted, Transferred to other Authorities etc. | 801 |
| Total | 3,868 |
| Of 3868 cases, 660 closed on account of being where complaints | 660 |
| not within Commission's mandate, where complaints have been | (Remaining cases |
| sub-judiced, where ATRs have been received and where com- | are at various |
| plaints have been transferred to other authorties | stages) |

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Anganwadis in Odisha

2445. SHRI BHUPINDER SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether Government has any plan to provide Anganwadi Centres and Mini Anganwadi Centres in Kalahandi-Bolangir-Koraput district of Odisha on priority basis; and
- (b) whether Government is aware that 118 Blocks in Odisha are scheduled block, similarly, whether Government is considering to set up Anganwadi Centres and Mini Anganwadi Centres as special priority case?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) State Government of Odisha has sent a proposal for opening of 1353 Anganwadi Centres (AWCs) and 812 Mini-AWCs in the State. The demand includes 9 AWCs and 11 Mini-AWCs for Kalahandi district, and 186 AWCs and 31 Mini-AWCs for Bolangir district of Odisha.

The above proposal has been assessed as per the population norms for opening of new AWCs and availability of AWCs for sanction.

As per the extent guidelines, one AWC can be set up in rural/urban areas for population of 400-800 and one Mini-AWC for population of 150-400. There is also a provision for opening of an AWC in habitations having no AWC where child population is not less than 40, irrespective of overall population of the area/habitation.

Scheduled/Tribal blocks are given special focus under the ICDS scheme and the population norms for setting up of AWCs and Mini-AWCs in scheduled and tribal blocks are relaxed. In tribal areas, one AWC can be set up for population of 300-800, and one Mini-AWC can be set up for population of 150-300.